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HARYANA VIDHAN SABHA

# **PUBLIC ACCOUNTS COMMITTEE**

(2000-2001)

(Forty Ninth Report)

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1995-96 and 1996-97



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2001

(Presented to the House on 143 200)

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### COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE

#### CHAIRPERSON

I Shri Bhagi Rain

#### **MEMBERS**

- 2 Shri Chander Bhatia
- 3 Shri Lachhman Dass Arora
- 4 Rao Dharam Pal
- 5 Shn Anıl Vij
- 6 Shrı Suray Mal
- 7 Shri Banta Ram
- 8 Shri Nafe Singh Rathi
- 9 Shri Jagjit Singh

### **SECRETARIAT**

Shri Sumit Kumar Secretary
 Shri Kuldip Singh Joint Secretary

#### INTRODUCTION

- I the Chairperson of the Public Accounts Committee having been authorised by the Committee in this behalf present their Forty Ninth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1995 96 and 1996 97
- The Committee for the year 2000 2001 was nominated on 23rd March, 2000 by the Hon ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 9th March 2000 authorising him to nominate the Members of the Committee on Public Accounts for the year 2000 2001
- The Appropriation Accounts/Finance Accounts for the year 1995 96 and 1996 97 were laid on the Table of the House on 5th March 1997 and 21st July 1998 respectively. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the reports. The Committee in its meeting held on 29th August 2000 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them
- 4 A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

Chandigarh the 27th December 2000 Bhagi Ram Churperson



### EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEARS 1995-96 and 1996 97

### Excess over grants/appropriations—1995 96

In Revenue Section, there was a total excess of Rs. 59,87,00,106 in 9 grants and Rs. 1,87,849, in one appropriation while excess in the Capital Section amounted to Rs. 26,63,000 in one grant and Rs. 18,71,102 in one appropriation. These excesses require regularisation under Article 205 of the Constitution of India. The details of the grants are given below.

Sr 1	No Name and name of Grant/ Appropriation	Total Grant/ Appropriation	Expenditure	Excess
<u> </u>	2	3	4	5
			(ın Rupees)	
	Revenue Section (Voted)			
l	3 Home	2 14 36 26 000	2 24 16 18.268	9 79 92,268
2.	4 Revenue	7 05 54 88 000	7 29 98,71 405	24 43 83 405
3	5 Excise and Taxation	1972 17 000	20 63 99 674	91 82 674
4	6 Finance	1 75 47 27 000	1 77,20 05 547	1 72 78 547
5	8 Buildings and Roads	1 10 43 60 000	1 15 00 36 387	4 56 76 387
6	9 Education	6 40 48 24 000	6 51 29 59 921	10 81 35 921
7	15 Irrigation	4 89 98 00 000	4 90 17 90 592	19 90 592
8	18 Animal Husbandry	46 81 50 000	49 03 85 060	2 22 35 060
9	23-Transport	2 99 37 76 000	3 04 56 01,252	5 18.25 252
	(Charged)			
10	l Vidhan Sabha	3,20 000	5 07 849	187849
	Capital Section (Voted)			
11	13 Social Welfare and Rehabilitation	2 57 27 000	2 83 90 000	26 63 000
	(Cnarged)			
12	8 Buildings and Roads	52 10 000	70 81 102	1871 102
			Tot 1	60 34 22 057

### Excess over grants/appropriations-1996-97

In Revenue Section there was a total excess of Rs 79 56 02 912 in 6 grants and Rs 1 03 906 in 2 appropriations. These excesses (details given below) require regularisation under Article 205 of the Constitution of India

N N		Total Grant/ Appropriation	Expenditure	Excess
	2	3	4	)
			(ın Rupees)	
	Revenue (Voted)			
I	3 Home	2 51 71 67 000	2 60 52 27 142	8 80 60 142
2	6 Fmance	2 29 86 79 500	2 56 48 29 100	26 61 49 600
3	8 Buildings and Roads	1 21 21 80 000	1,27 92,56 120	67076120
4	9-Education	7 21 42,50 000	7 53 67 82 416	32 25 32 416
5	18 Animal Husbandry	58 65 95 000	62,66 54 043	4 00 59 043
6	23 Transport	3 40 03 11 000	3 41,20 36 591	1 17,25 591
	(Charged)			
1	3 Home	5 07 69 000	5 08 15 033	46 033
2	8 Building and Roads	7 00 000	7 57 873	57 873
			Total	79 57 06 818

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#### OBSERVATION/RECOMMENDATIONS OF THE COMMITTEE

Committee noted with concern that cases of excess expenditure over the grants/ appropriations continue to occur despite the Committees observations time and again that the expenditure should be limited to the grants/appropriations

The mall reasons for the excess expenditure overvarious grants were attributed to payments of arrears of D A. Salaries. Payment to retirees bonus and wages etc during the year.

The Committee observed that the main reasons for the excess expenditure appearing every year under various grants are due to defective budgeting and other budgetary irregularities being committed by the DDOs/Head of the Departments. It was also observed that there was no proper budgetary control at the level of Treasury office while passing bills presented by DDOs resulting into excess drawal by the departments against the allocation, which is a senous lapse. As earlier recommended by the Committee in its reports, the Finance Department should investigate cases of excess expenditure in detail and take effective remedial measures to eliminate there reoccurence.

The Committee also reiterate that one of the major reasons for excess expenditure over grants/appropriation is the lack of proper reconciliation of figures of expenditure by the departments with these booked in the office of A G (A&E) and that the Finance Department should take effective steps to ensure that all the departments reconcile figures of expenditure regularly with that office so that the cases of excess expenditure occurring due to misclassification or wrong adjustments could be avoided

The Committee also viewed that departments are not following the appropriate procedure to avoid the excess at the close of financial year to get the excess regularised through the supplementary demands or reappropriation etc. despite clear instructions issued by the Finance Department on the subject from time to time. The Committee therefore strongly recommend that in future the department should not proceed without following proper procedure as laid down in the financial rules in close co-ordination with Finance Department. The Committee further recommends that there should be suitable monitoring methods at higher levels.

Subject to these observations the committee recommends that excess expenditure as indicated above for the year 1995-96 and 1996-97 may be regularised by the legislature in the manner prescribed under Article 205 of the Constitution of India

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